

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 30233/2025

[Arising out of impugned final judgment and order dated 09-07-2025 in LPA No. 1162/2019 passed by the High Court of Judicature at Patna]

MD. ISLAM KHAN @ MD. ISLAM & ORS.

Petitioner(s)

VERSUS

THE STATE OF BIHAR & ORS.

Respondent(s)

FOR ADMISSION AND IA No. 266592/2025 - EXEMPTION FROM FILING O.T.

Date : 31-10-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) Mr. Mohd. Fuzail Khan, AOR
Ms. Shisba Chawla, Adv.
Mr. Jahangeer Ahmad, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

We find no good ground and reason to interfere with the impugned judgment/order passed by the High Court.

The special leave petition is, accordingly, dismissed.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)
AR-CUM-PS

(PREETI SAXENA)
COURT MASTER (NSH)